

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No 122
IA/100(AHM)2021
IA/118(AHM)2021
IA/285(AHM)2021
IA/411(AHM)2021
in
CP(IB) 305 of 2018

Order under Section 7 IBC

IN THE MATTER OF:

Bank of India
V/s

Pacific Pipe Systems Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..27/09/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Virendra Kumar Gupta, Hon'ble Member(T)

PRESENTS:

For the Applicant : Sr. Advocate, Mr. Navin Pahwa in IA 411/2021.
Advocate, Mr. Masoom Shah in IA 118/2021.

For the Liquidator : Advocate, Ms. Nitu Chaturvedi a.w. Advocate, Mr. Aditya Raval.

For the Respondent : Proxy on behalf of Advocate, Mr. Chintan Dave for Sales Tax Department in IA 285/2021. Advocate, Mr. Aravindakshan V Nair for R-2 in IA 285/2021. Advocate, Mr. Sarvaswa Chajjer in IA 100/2021.

ORDER

IA/100(AHM)2021

This application is filed by the Liquidator under Section 43 and 63 of the IBC, 2016.
The reply has been filed.

The matter stands adjourned to 30.11.2021.

Abhishek



IA/118(AHM)2021

This application is filed by one of the claimant of the Corporate Debtor under Section 42 of IBC, 2016 against the Liquidator for wrognly calculating its claim.

We heard the both sides.

The order is reserved.

IA/285(AHM)2021

This application is filed by the Liquidator seeking direction upon the EPF, Commissioner to remove the attachment.

The reply is filed.

This matter requires consideration. Hence, stands adjourned to 30.11.2021

IA/411(AHM)2021

Heard the arguments.

The order is reserved.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)